

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 145
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner
Vs.

Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 17.10.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:-

For the applicant:-

Ms. K. Datta , Mr. Hitesh Kumar, Advs.

Mr. Karanveer Jindal, Adv. for R-1 & 2 in CA No.
1063(PB)/2019

Ms. Manisha Chaudhary, Mr. Mansumyer Singh,
Advs. for suspended Directors

Mr. Arijit Mazumdar, Mr. Shamboo Nandy, Mr. Devesh
A., and Ms. Akansha Kaushik, Advs. for SREI

Mr. Vikram Babbar, Mr. Manubhav Anand, Advs.

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is
deferred to 05.11.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

17.10.2019
Aarti Makker